



2026:DHC:6829



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 18.08.2026

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CNR No. DLHC010381862026

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BAIL APPLN. 3373/2026 & CRL.M.A. 25189/2026**SURAJ TAMANG**

.....Petitioner

Through: Mr. Gyanadutta Chouhan, Mr. Sachin
Yadav and Mr. Rayyan Muzzeeb,
Advocates.

versus

THE STATE NCT OF DELHI

.....Respondent

Through: Mr. Amit Ahlawat, APP for State
(*through videoconferencing*) with SI
Yashpal, PS ANS/SED.

CORAM: JUSTICE GIRISH KATHPALIA**J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 156/2026 of Police Station Hazrat Hizamuddin, South-West District, Delhi for offence under Section 20/61/85 of NDPS Act.

2. Broadly speaking, prosecution case is as follows. On the basis of secret information, the Anti-Narcotic Squad arrested the co-accused Arif on 03.06.2026 from Bhogal and from his possession, 10.750 kg *ganja* was recovered. Arif disclosed that he had been procuring *ganja* from Odisha through the present accused/applicant and co-accused Jagannath. On the



2026:DHC:6829



basis of disclosure statement of Arif, the present accused/applicant and co-accused Jagannath were arrested and they confessed to their involvement.

3. Learned counsel for accused/applicant submits that nothing incriminating was recovered from the accused/applicant and he has been involved in this case only on the basis of disclosure statement of Arif.

4. Learned APP for State assisted by IO/SI Yashpal accepts notice and in all fairness admits that presently there is no legally admissible evidence against the accused/applicant.

5. The IO submits that there is telephonic connectivity between the present accused/applicant and Arif. But the IO also fairly admits that he has not found the Customer Application Form to establish that the alleged connectivity is between the accused/applicant and Arif.

6. Considering the above circumstances, I do not find any reason to deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court.

7. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.



2026:DHC:6829



8. Accompanying application also stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 18, 2026/dr